



REVISED FORM G**EXTENSION OF TIMELINES TO THE INVITATION FOR EXPRESSION OF INTEREST**
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Altius Digital Private Limited
2.	Address of the registered office and principal office (if any) of corporate debtor	102,1st Floor, Bldg. No. A-5, Babosa Industrial Park Saravali Village, Nashik-Mumbai Highway, Bhiwandi, Thane, Thane District, Maharashtra, India, 421302
3.	URL of website	NOT APPLICABLE
4.	Details of place where majority of fixed assets are located	NOT APPLICABLE
5.	Installed capacity of main products/ services	NOT APPLICABLE
6.	Quantity and value of main products/ services sold in last financial year	NOT APPLICABLE
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For the last available financial statements, please contact on bagaria.arun@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For the detailed EOI and eligibility criteria, please contact on bagaria.arun@gmail.com
10.	Last date for receipt of expression of interest	09.10.2024*
11.	Date of issue of provisional list of prospective resolution applicants	12.10.2024*
12.	Last date for submission of objections to provisional list	14.10.2024*
13.	Date of issue of final list of prospective resolution applicants	16.10.2024*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18.10.2024*
15.	Last date for submission of resolution plans	03.11.2024*
16.	Process email id to submit Expression of Interest	bagaria.arun@gmail.com

Notes:

1. Prospective Resolution applicant who had participated in the invitation of EOI published on 17.06.2024, their EOI and Resolution plan documents are still valid and the same will be treated as EOI documents under this EOI process.
2. The timelines provided above are tentative in nature and may undergo change on account of various reasons.
3. *Subject to approval of extension of CIRP by NCLT.

Date:24.09.2024
Place: Mumbai



Arun Kishanlal Bagaria
Reg. No.: IBBI/IP-N00278/2017-18/10836
701, Stanford Building, Junction of SV Road,
Above Mahindra Showroom, Andheri (West),
Mumbai-400058, Maharashtra.
For Altius Digital Private Limited

Get prediction sitting at home with Palm Print. Love, romance, sex, family relations, job, wealth, home happiness, education, marriage, children, luck, work, honor, sorrow, illness, etc. R. R. Mishra, Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press. Whatsapp & Mobile 9820113194

CHANGE OF NAME. I HAVE CHANGED MY NAME FROM SMITA MARTIS AJGAONKAR TO SMITA COSMA MARTIS AJGAONKAR AS PER THE DOCUMENTS. CL- 275. I GRETA FERNANDEZ DINIZ, SPOUSE OF LATE. BENJAMIN METHODOID RESIDENT OF A-14 NEEL SHANTINIKETAN, CST ROAD KALINA, SANTACRUZ EAST PO VIDYANAGARI, MUMBAI 400098, MAHARASHTRA HAVE CHANGED MY NAME FROM GRETA FERNANDEZ DINIZ TO GRETA LINA DENIZ VIA AVIDAVIT DATED 19/09/2024, REGISTER NO 3604. CL- 301

PUBLIC NOTICE. Shri Laxmandas D. Panchal a member of Shri Punit Nagar (Plot No. 3) Co-Op. Housing Society Ltd., S.V. Road, Borivali (West), Mumbai 400 092 holding Shares 381 to 385 and also a Flat No. B-1/6 expired on 14.02.2011. His son and Nominee Mr. Mahendra L. Panchal made application to the Society for his membership in the Society and for the transmission of the said flat and the said shares to his name. He has also reported that he has lost or misplaced the original Share Certificate No. 77 issued by the Society. Claims and objections, if any, are invited by the said Society against the proposed transmission and issue of a Duplicate Share Certificate to the said Society. The same should be lodged either with the Hon. Secretary of the Society or at the office Shri P. C. Thomas, Advocate, Shop No. 10A, Eestee Apartments, Saibaba Nagar, Borivli (West), Mumbai 400 092 within 14 days, with supporting documents, if any, failing which needful will be done. Sd/- (P. C. THOMAS) ADVOCATE HIGH COURT Place: Mumbai Date: 23.09.2024

PUNCTUAL TRADING LIMITED. Regd Office: 411, Floor-4, Plot-207, Embassy Centre, Jammal Bajaj Marg, Nariman Point, Mumbai, Maharashtra, India, 400021. Tel: 022 - 6115 5300 • Email: punctualtradingltd@gmail.com CIN: L67120MH1986PLC039919. NOTICE OF ADJOURNED ANNUAL GENERAL MEETING. Notice is hereby given that the 38th Annual General Meeting of the members of the Company which was held on Monday, 23rd September, 2024 was adjourned for the want of quorum. The meeting will now be held on the same day in the next week at the same time and same place i.e. on Monday 30th September, 2024 at 603, Embassy Centre, Jammal Bajaj Marg, Nariman Point, Mumbai, Maharashtra, India, 400021 at 02.30 p.m. to transact the business as specified in the Notice convening the 38th Annual General Meeting which was been sent by permitted mode as per the provisions of the Companies Act, 2013 and Rules framed thereunder to every concerned shareholder individually. For Punctual Trading Limited Sd/- Deepak Ramchandra Pawar Whole Time Director DIN: 08088083 Date : 23rd September 2024 Place : Mumbai

Lost of Shares. Amara Raja Energy & Mobility Ltd. Add: Karakumbadi, Turapat, Andhra Pradesh, 517520. Notice is hereby given that the Folio No. 00007610 Share Certificate No. 23704 of 100 shares of FV Rs. 10 bearing Distinctive No. 5035901 to 5036000 & share certificate No - 257 for 500 shares of FV of Rs. 2 bearing Distinctive No. 13819406 to 13819905 & share certificate No - 2166 for 250 shares of FV of Rs. 2 bearing Distinctive No. 69449549 to 69449798 of Amara Raja Energy & Mobility Ltd in the name of ANJANA DILIP SHAH (name before marriage ANJANA VADILAL SHAH) been misplaced. For that an application for issue of duplicate share certificate in respect thereof ANJANA DILIP SHAH (Name before marriage ANJANA VADILAL SHAH) A-102, PADMAVATI PALACE, L.T. ROAD, MAHARASHTRA NAGAR, BORIVALI (WEST), MUMBAI - 400092, to whom objection any against issuance of such Duplicate share certificates should be made within 30 Days. From the date of publication of this notice. Place: Mumbai Date : 24/9/2024.

मराठी मनाचा आवाज. नवशक्ति. www.navshakti.co.in. PUBLIC NOTICE. All person are hereby informed that my client is in the process of purchasing all that property of land bearing Gat No. 12, area admeasuring 1000 Sq.Mtr., lying and situated at Village Padage, Taluka and District Palghar from the owner Smt. Vinita Anurag Singh, any person having any claim, interest, right, demand or lien or if the same is mortgage then the said claim, demand, charge be notified informed or communicated with all documentary proof to me at my address "Shree Sadgurukrupa, Deshmukh Lane, Dongarpada, Virar (W), Tal. - Vasai, Dist. - Palghar, within 15 days from the date of publication of this notice and if no such claim, objection or demand is not notified, informed or communicated to me within stipulated time then my client will proceed & complete the said transaction. Vaibhav Narayan Deshmukh Date: 24/09/2024. (Advocate)

DISCLAIMER. The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements. The printer, publisher, editor and the proprietors of the Free Press Journal Group of newspapers cannot be held liable in any civil or criminal court of law or tribunal within India or abroad for any alleged misleading or defamatory content or claim contained in any advertisement published in this newspaper or uploaded in the epaper on the official website. The liability is solely that of the advertiser in which The Free Press Journal has no role to play.

CHANGE OF NAME. I HAVE CHANGED MY NAME FROM PATEL MANISHKUMAR HARIBHAI (OLD NAME) TO MANISH HARIBHAI PATEL (NEW NAME) AS PER AFFIDAVIT NO: 19AB 991012 DATED 9 SEP 2024. CL- 401. I SNEHAL ARMY NO. 14568309N RANK: EX NK (TS) THAKUR SURENDRA MADHUKAR ADD:- PLOT NO. 31, FALT NO. 302, SHREE RAM KALPANA CHS MCOH SOCIETY, PANVEL, DIST- RAIGAD MAHARASHTRA 410206 MY OLD NAME WAS RECORDED AS SNEHAL BUT NOW I KNOW WITH A NEW NAME SNEHAL SURENDRA THAKUR, MY DATE OF BIRTH IN ARMY RECORD/PPO AS 1973 WHICH IS INCORRECT AS PER MY CIVIL DOCUMENT (ADHAR, CARD) CORRECT DATE OF BIRTH IS 18/06/1973. CL- 346. I, NAMRAJ BAHADUR, S/O VEER R/O JAPAN CONSULATE, SERVANT QUATERS NO. 5, CARMICHEL ROAD, CUMBALLA HILL, MUMBAI- 400 026 THAT I HAVE CHANGED MY NAME TO HIKMAT VEER BAHADUR FOR ALL FUTURE PURPOSES. CL- 556. I HAVE CHANGED MY NAME FROM SABIRA BANO HUSSAIN SAYYED TO SABERA HUSSAIN SAYYED AS PER MY DOCUMENTS. CL- 601. I HAVE CHANGED MY NAME FROM SURAJ TO SURAJ KASHYAP AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M- 24206179). CL- 701

PUBLIC NOTICE. Notice is hereby given that my clients are negotiating to purchase from the Seller, Mr. Satish Kanjibhai Lakhani the Flat No. A/31 admeasuring about 592 sq.ft Carpet on 08th Floor in Milan building of the society known as New Ideal Co-operative Housing Society Limited, situated at 87, Tardeo Road, Mumbai 400034 lying and being on plot of land bearing C.T.S. No. 156 of Tardeo Division Together With 500 shares of Rs.50/- each bearing distinctive number 29001 to 29500 (both inclusive) under share certificate no. 59 dated 19.09.1966 (hereinafter referred to as the said Shares) and certificate of Sinking fund bearing no. 195 (hereinafter referred to as the said Sinking Fund) The said flats, and the said shares and Sinking Funds shall be hereinafter collectively referred to as the said premises. Any person having any claim in respect of the said premises by way of sale, exchange, mortgage, trust, gift, possession, tenancy, inheritance, lease, lien or otherwise howsoever are hereby requested to make the same known in writing along with the documentary evidence in respect thereof to the undersigned having office at Office No. 1, 1st Floor, Fine Mansion 203 D. N. Road Fort Mumbai - 400001 within period of 14 days from the date of publication hereof, failing which the claim if any shall be deemed to have been waived and/or abandoned and sale will be completed without any reference to such claim. Dated this 24th Day of September, 2024 Sd/- Mr. Manish Malpani Advocate for Purchasers

SUPREME ENGINEERING LIMITED. Reg. Office: R-223, M.I.D.C. Complex Rabale, Thane Belapur Road, Navi Mumbai 400701. - Tel:-022-27692232 / 27691997, Fax: 022 27690341 E-mail: cs@supremesteels.com Website: www.supremesteels.com. CORRIGENDUM TO THE NOTICE OF ANNUAL GENERAL MEETING (AGM). An Annual General Meeting ("AGM") of the Members of Supreme Engineering Limited [The Company] is scheduled to be held on Saturday, September 28, 2024 at 12:00 noon at Village Vihari, Opp. Khopoli Railway station, Khopoli, Navi Mumbai - 410203. The Notice of the AGM ("AGM Notice") was dispatched to the Shareholders of the Company on September 06, 2024 in due compliance with the provisions of the Companies Act, 2013, and rules made thereunder, read with circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India. The Corrigendum to the notice of AGM was intimated to the shareholders and the exchanges on September 23, 2024 to amend/ provide additional details as mentioned herein in the resolution an Explanatory Statement set forth in Item Number 6, 7 and 8 pursuant to the provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and applicable provisions of the Companies Act, 2013 and rules made thereunder read with the MCA Circulars in the original notice dated August 29, 2024. Accordingly, all concerned shareholders, Stock Exchanges, Depositories, Registrar and Share Transfer Agent, agencies appointed for e-voting, other Authorities, regulators, and all other concerned persons are requested to take note of the above changes. This Corrigendum can be accessed on the website of the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com and on the website of the Company at www.supremesteels.com. All other contents of the EOGM Notice, save and except as modified or supplemented by this Corrigendum, shall remain unchanged. By Order of the Board for Supreme Engineering Limited, Sanjay Chowdhri Managing Director DIN: 00959990 Date: September 23, 2024 Place: Navi Mumbai

RELIANCE PUBLIC NOTICE. Infrastructure. Mumbai, September 23, 2024. NOTICE is hereby given that original versions of corporate guarantee(s) and undertaking(s), as mentioned below, are untraceable. Corporate Guarantees. 1. Corporate Guarantee by Reliance Infrastructure Limited dated August 28, 2018 in favour of Adani Electricity Mumbai Limited (erstwhile Reliance Electric Generation and Supply Limited) (hereinafter referred to as AEML). 2. Corporate Guarantee by Reliance Infrastructure Limited dated August 28, 2018 in favour of AEML. Undertakings. 1. Undertaking by Vidarbha Industries Power Limited dated December 15, 2018 in favour of AEML. 2. Undertaking by Dhursar Solar Power Private Limited dated December 15, 2018 in favour of AEML. The above mentioned corporate guarantee(s) and undertaking(s) have been released and discharged by Adani Electricity Mumbai Limited. NOTICE is hereby given that Reliance Infrastructure Limited and its promoters, affiliates, related parties shall not be liable against any claim, loss, damage or liability in any manner whatsoever in case any person deals with or acts upon said corporate guarantee(s) and undertaking(s) and further in case any person finds or have any information related to said corporate guarantee(s) and undertaking(s), then kindly contact at following details: Reliance Infrastructure Limited, registered office at Reliance Centre, Ground Floor, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001, Maharashtra. Contact Person: Mr. Suneel Sullere Tel. No. 022- 4303 1000, Email: rinrfa.mcaffiling@relianceada.com

Public Notice. Notice is hereby given by my client Divya Parkhi, she intending to purchase Flat No.4, Building No. 5 Girnar, 1st floor, Shree Hind Co-Op. Housing Society Ltd., situated at Plot No. 23, N.S. Mankar Marg, Chunarbhati, Sion, Mumbai-400 022 from Smt. Kailashben Gunvantra Mehta having Share Certificate No. 11 for Five fully paid up shares of Rs. 50/- each bearing distinctive No.51 to 55 respectively. Any person/persons who have any claim, right, title or interest of whatsoever nature in the said flat and / or any part thereof and the said Shares, by way of sale, conveyance, gift, exchange, inheritance, mortgage, charge, lease, lien, succession and / or in any manner whatsoever should intimate the same to undersigned in writing with supporting documents within 15 days from the date of publication of this notice at the address provided hereunder. In case no objection / claims are received within the aforesaid time, it shall be presumed that there are no any claimants to the said flat, and the said shares and the Society shall transfer the said flat and the said shares, in favour of the purchaser. Place: Mumbai Date: 24/09/2024 Adv. Ashok B. Lokhande Off-36, Orchid Plaza Premises Co-Op. Soc. Ltd., R.T. Road, Dahisar (East), Mumbai-400068

NOTE. Collect the full copy of Newspaper for the submission in passport office. I HAVE CHANGED MY NAME FROM JAYAPRAKASH SHETTI TO JAVAPRAKASH SHIVANAND SHETTI AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M- 24189123). CL- 101

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Supreme Engineering Limited. Reg. Office: R-223, M.I.D.C. Complex Rabale, Thane Belapur Road, Navi Mumbai 400701. - Tel:-022-27692232 / 27691997, Fax: 022 27690341 E-mail: cs@supremesteels.com Website: www.supremesteels.com. CORRIGENDUM TO THE NOTICE OF ANNUAL GENERAL MEETING (AGM). An Annual General Meeting ("AGM") of the Members of Supreme Engineering Limited [The Company] is scheduled to be held on Saturday, September 28, 2024 at 12:00 noon at Village Vihari, Opp. Khopoli Railway station, Khopoli, Navi Mumbai - 410203. The Notice of the AGM ("AGM Notice") was dispatched to the Shareholders of the Company on September 06, 2024 in due compliance with the provisions of the Companies Act, 2013, and rules made thereunder, read with circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India. The Corrigendum to the notice of AGM was intimated to the shareholders and the exchanges on September 23, 2024 to amend/ provide additional details as mentioned herein in the resolution an Explanatory Statement set forth in Item Number 6, 7 and 8 pursuant to the provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and applicable provisions of the Companies Act, 2013 and rules made thereunder read with the MCA Circulars in the original notice dated August 29, 2024. Accordingly, all concerned shareholders, Stock Exchanges, Depositories, Registrar and Share Transfer Agent, agencies appointed for e-voting, other Authorities, regulators, and all other concerned persons are requested to take note of the above changes. This Corrigendum can be accessed on the website of the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com and on the website of the Company at www.supremesteels.com. All other contents of the EOGM Notice, save and except as modified or supplemented by this Corrigendum, shall remain unchanged. By Order of the Board for Supreme Engineering Limited, Sanjay Chowdhri Managing Director DIN: 00959990 Date: September 23, 2024 Place: Navi Mumbai

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NASHIK MUNICIPAL CORPORATION WATER SUPPLY MECHANICAL DEPARTMENT E TENDER NOTICE NO - 06/2024-25. Nashik Municipal Corporation, Nashik invites bids for E-TENDER NOTICE NO - 06/2024-25. The detailed tender notice, document will be available from 24/09/2024 on www.mahatenders.gov.in. Sd/- Superintending Engineer (Mech/Ele), Nashik Municipal Corporation

PUBLIC NOTICE. Notice is hereby given that my clients are negotiating to purchase from the Seller, Mr. Satish Kanjibhai Lakhani the Flat No. A/31 admeasuring about 592 sq.ft Carpet on 08th Floor in Milan building of the society known as New Ideal Co-operative Housing Society Limited, situated at 87, Tardeo Road, Mumbai 400034 lying and being on plot of land bearing C.T.S. No. 156 of Tardeo Division Together With 500 shares of Rs.50/- each bearing distinctive number 29001 to 29500 (both inclusive) under share certificate no. 59 dated 19.09.1966 (hereinafter referred to as the said Shares) and certificate of Sinking fund bearing no. 195 (hereinafter referred to as the said Sinking Fund) The said flats, and the said shares and Sinking Funds shall be hereinafter collectively referred to as the said premises. Any person having any claim in respect of the said premises by way of sale, exchange, mortgage, trust, gift, possession, tenancy, inheritance, lease, lien or otherwise howsoever are hereby requested to make the same known in writing along with the documentary evidence in respect thereof to the undersigned having office at Office No. 1, 1st Floor, Fine Mansion 203 D. N. Road Fort Mumbai - 400001 within period of 14 days from the date of publication hereof, failing which the claim if any shall be deemed to have been waived and/or abandoned and sale will be completed without any reference to such claim. Dated this 24th Day of September, 2024 Sd/- Mr. Manish Malpani Advocate for Purchasers

कार्यालय नगरपालिक निगम, देवास (म.प्र.) क्रमांक/84/स्व.भा.नि./2024 देवास, दिनांक : 13.09.2024 निविदा आमंत्रण सूचना. निम्नलिखित कार्य हेतु केन्द्रीयकृत प्रणाली में पंजीकृत उम्मेदवारों से ऑनलाइन निविदाएं आमंत्रित की जाती हैं। निविदा का विस्तृत विवरण https://www.mptenders.gov.in पर देखा जा सकता है :-

Navi Mumbai Municipal Corporation. ESTATE DEPARTMENT. Re-Tender No. (Expression of Interest) NMMC/Estate/ 04 /2024-25. Name of work :- Appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial units developed by NMMC located in various nodes of Navi Mumbai Municipal Corporation, Maharashtra - India. Tenders are invited for the appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial for leasing out the premises of Navi Mumbai Municipal Corporation. EMD Amount :- (Rs.) :- 2,00,000/- For further details and information required in respect of above Tender. Please visit to https://mahatenders.gov.in.

NOTICE. DESIRE MARIE ALBUQUERQUE a member of the Ashok Towers Marol Co-Operative Housing Society Ltd., having address at Off Military Road, Marol, Andheri (E), Mumbai - 400072 and holding Flat No. 601, 6th Floor, B-2 Wing, in the building of the Society, died on 10.06.2016 at Mumbai without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimant or claimants/objector or objectors to the transfer of the said shares and interest of the deceased members in the capital / property of the society within a period of 15 days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her/their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the Capital / Property of the society in such manner as is provided under the bye-law of the society. The claims / objections, if any, received by the society for transfer of shares and interest of deceased member in the Capital / Property of society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the Registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the Secretary of the society between 10.00 AM to 06.00 PM from the date of publication of the notice till the date of expiry of this notice.

Gokhivare Branch - "Tushar Bungalow" At Po. Gokhivare, Vasai Road East, Dist. Palghar Phone No.: 0250-2464712 Email: Gokhivare.MumbaiNorth@bankofindia.co.in. POSSESSION NOTICE. [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002] Whereas The undersigned being the authorized officer of the Bank of India, Gokhivare Branch, Vasai East, Pin 401208, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 06/10/2022 Calling upon the Borrower's/Mortgagor's/Guarantor's Mr. Vikas Mohan Thakur & Mrs. Riya Vikas Thakur to repay the amount mentioned in the notice being Rs.24,03,000/- (Rupees Twenty Four Lakh Three Thousand Only) as on 06/10/2022 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 07/10/2022. The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 19th Day of September of the year 2024. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Gokhivare Branch, Vasai East, Pin 401208 for an amount of Rs. 24,03,000/- (Rupees Twenty Four Lakh Three Thousand Only) as on 06/10/2022 plus interest and incidental expenses incurred by bank w.e.f. 07/10/2022. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

PUBLIC NOTICE. Notice is hereby given to the public at large that my client (1) Mr. Amol Lahuroo Kokate and (2) Mrs. Rohini Amol Kokate are negotiating in respect of residential Flat, described in the schedule from Mr. Prakash Kantilal Mange, the owner of the said flat. Any person having any claim to or against the said flat or any part thereof by way of sale, exchange, inheritance, mortgage, gift, lease, lien, charge, trust, maintenance, easement, possession, tenancy, attachment, lis-pendens or otherwise is required to make the same known in writing to the undersigned Mr. Pradyumna K. Waghmare, Advocate at his office # 504/A-1, Harekrishna Building, Above Nulife Hospital, L.B.S. Road, Near Telephone Exchange, Ghatkopar (West), Mumbai - 400 086 alongwith original documents within 15 days from the date of publication hereof, otherwise such claim, if any will be considered as waived. SCHEDULE. Flat No. A-1/A, Ground floor, The Deepa-Arhat C.H.S. Ltd., 46/47 New Manekal Estate, Ghatkopar (West), Mumbai-400 086, admeasuring 340 Sq. Ft. carpet situated on C.T.S. No. 421 to 502 of Village Kiroli, Taluka: Ghatkopar, District: Mumbai, State: Maharashtra. Place : Mumbai Dated: 21/09/2024 Sd/- (PRADYUMNNA WAGHMARE) Advocate

कार्यालय नगरपालिक निगम, देवास (म.प्र.) क्रमांक/84/स्व.भा.नि./2024 देवास, दिनांक : 13.09.2024 निविदा आमंत्रण सूचना. निम्नलिखित कार्य हेतु केन्द्रीयकृत प्रणाली में पंजीकृत उम्मेदवारों से ऑनलाइन निविदाएं आमंत्रित की जाती हैं। निविदा का विस्तृत विवरण https://www.mptenders.gov.in पर देखा जा सकता है :-

Navi Mumbai Municipal Corporation. ESTATE DEPARTMENT. Re-Tender No. (Expression of Interest) NMMC/Estate/ 04 /2024-25. Name of work :- Appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial units developed by NMMC located in various nodes of Navi Mumbai Municipal Corporation, Maharashtra - India. Tenders are invited for the appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial for leasing out the premises of Navi Mumbai Municipal Corporation. EMD Amount :- (Rs.) :- 2,00,000/- For further details and information required in respect of above Tender. Please visit to https://mahatenders.gov.in.

NOTICE. DESIRE MARIE ALBUQUERQUE a member of the Ashok Towers Marol Co-Operative Housing Society Ltd., having address at Off Military Road, Marol, Andheri (E), Mumbai - 400072 and holding Flat No. 601, 6th Floor, B-2 Wing, in the building of the Society, died on 10.06.2016 at Mumbai without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimant or claimants/objector or objectors to the transfer of the said shares and interest of the deceased members in the capital / property of the society within a period of 15 days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her/their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the Capital / Property of the society in such manner as is provided under the bye-law of the society. The claims / objections, if any, received by the society for transfer of shares and interest of deceased member in the Capital / Property of society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the Registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the Secretary of the society between 10.00 AM to 06.00 PM from the date of publication of the notice till the date of expiry of this notice.

Canara Bank. ARM - I BRANCH: 37, Kshamalya, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai - 400 020. *Tel.: (022) 2206 5425 / 30, 220654438 *Email: cb2350@canarabank.com. POSSESSION NOTICE [SECTION 13(4)]. Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.04.2023 calling upon the borrower Mr. Pravin Ganesh Hedru and Mrs. Neha Pravin Hedru to repay the amount mentioned in the notice, being Rs. 48,46,860 (Rupees Forty Eight Lacs Forty Six Thousand Eight Hundred Sixty Only) together with further interest and incidental expenses, cost etc. within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 21st day of September 2024. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, SME Goregaon East Branch, Mumbai (subsequently transferred to Canara Bank, ARM 1 branch, Mumbai) for an amount of Rs. 48,46,860 (Rupees Forty Eight Lacs Forty Six Thousand Eight Hundred Sixty Only) together with further interest and incidental expenses, cost etc. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets. DESCRIPTION OF THE IMMOVABLE PROPERTY. All Part and Parcel of Property consisting of Flat No. 303, 3rd Floor Building No. 06, (A type BLDG) Atlanta eden World temghar Bhiwandi Thane - 421302. Date : 21.09.2024 Place : Mumbai Sd/- Authorised Officer Canara Bank, ARM-I Branch

PUBLIC NOTICE. Notice is hereby given to the public at large that my client (1) Mr. Amol Lahuroo Kokate and (2) Mrs. Rohini Amol Kokate are negotiating in respect of residential Flat, described in the schedule from Mr. Prakash Kantilal Mange, the owner of the said flat. Any person having any claim to or against the said flat or any part thereof by way of sale, exchange, inheritance, mortgage, gift, lease, lien, charge, trust, maintenance, easement, possession, tenancy, attachment, lis-pendens or otherwise is required to make the same known in writing to the undersigned Mr. Pradyumna K. Waghmare, Advocate at his office # 504/A-1, Harekrishna Building, Above Nulife Hospital, L.B.S. Road, Near Telephone Exchange, Ghatkopar (West), Mumbai - 400 086 alongwith original documents within 15 days from the date of publication hereof, otherwise such claim, if any will be considered as waived. SCHEDULE. Flat No. A-1/A, Ground floor, The Deepa-Arhat C.H.S. Ltd., 46/47 New Manekal Estate, Ghatkopar (West), Mumbai-400 086, admeasuring 340 Sq. Ft. carpet situated on C.T.S. No. 421 to 502 of Village Kiroli, Taluka: Ghatkopar, District: Mumbai, State: Maharashtra. Place : Mumbai Dated: 21/09/2024 Sd/- (PRADYUMNNA WAGHMARE) Advocate

भारत को-ऑपरेटिव बैंक (मुंबई) लि. (MULTI-STATE SCHEDULED BANK) Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063. Tel. : 61890088 / 61890134 / 61890083. POSSESSION NOTICE. WHEREAS The Authorised Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.07.2021 calling upon the Principal Borrower : Mr. Ganpat Otaji Purohit, Proprietor of M/s. Shiv Shakti Caterers, Joint/Co-borrower: Mrs. Sangeeta Ganpat Purohit to repay the amount mentioned in the notice being Rs. 19,77,531/- (Rupees Nineteen Lakh Seventy Seven Thousand Five Hundred Thirty One) along with further interest/ charges thereon within 60 days from the date of receipt of the said notice. The said borrower having failed to repay the amount, notice is hereby given to the said borrower and the public in general that the undersigned through Tahsilidar Vasai in execution of Order dated 12.05.2022 passed by Additional District Magistrate, Palghar in Case No. 278/2022 has taken Physical Possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with Rule 9 of the said Rules on this 19th day of September of the year 2024. The said borrower in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd. for an amount Rs.19,77,531/- (Rupees Nineteen Lakh Seventy Seven Thousand Five Hundred Thirty One) along with further interest/ charges thereon. DESCRIPTION OF THE PROPERTY. Flat No. 705, admeasuring 30.18 sq. meters carpet area equivalent to 36.21 sq.mtrs built up area, situated on the 7th floor at A Wing of Building known as "Sai Leela Tower", Wing No. A, B & C, Phase I, Building No. 7 in Sector V, Morya Nagar, which is constructed on land bearing Survey No.260 (New), 182 (Old), Hissa No. Part admeasuring 0-77-6 H. R. situate and being at revenue Village Nitenere, Nallasopara West within the limits of Vasai Virar City Municipal Corporation, Registration Sub-district of Vasai, Registration District of Palghar, Zilla Parishad Palghar, Jurisdiction of Sub-registrar Vasai - 3, Nallasopara (West), Palghar - 401203, owned by Mr. Ganpat Otaji Purohit and Mrs. Sangeeta Ganpat Purohit and bounded by: East : Railway Yard North : Satyam Apartment West : Sai Deep Apartment South : Railway Yard Date : 19.09.2024 Place : Nallasopara, Palghar Sd/- Authorised Officer

Navi Mumbai Municipal Corporation. ESTATE DEPARTMENT. Re-Tender No. (Expression of Interest) NMMC/Estate/ 04 /2024-25. Name of work :- Appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial units developed by NMMC located in various nodes of Navi Mumbai Municipal Corporation, Maharashtra - India. Tenders are invited for the appointment of Real Estate Marketing and Adviser Consultant specialized in marketing, branding, sale & after sale services for commercial for leasing out the premises of Navi Mumbai Municipal Corporation. EMD Amount :- (Rs.) :- 2,00,000/- For further details and information required in respect of above Tender. Please visit to https://mahatenders.gov.in.

NOTICE. DESIRE MARIE ALBUQUERQUE a member of the Ashok Towers Marol Co-Operative Housing Society Ltd., having address at Off Military Road, Marol, Andheri (E), Mumbai - 400072 and holding Flat No. 601, 6th Floor, B-2 Wing, in the building of the Society, died on 10.06.2016 at Mumbai without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimant or claimants/objector or objectors to the transfer of the said shares and interest of the deceased members in the capital / property of the society within a period of 15 days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her/their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the Capital / Property of the society in such manner as is provided under the bye-law of the society. The claims / objections, if any, received by the society for transfer of shares and interest of deceased member in the Capital / Property of society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the Registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the Secretary of the society between 10.00 AM to 06.00 PM from the date of publication of the notice till the date of expiry of this notice.

Canara Bank. ARM - I BRANCH: 37, Kshamalya, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai - 400 020. *Tel.: (022) 2206 5425 / 30, 220654438 *Email: cb2350@canarabank.com. POSSESSION NOTICE [SECTION 13(4)]. Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.04.2023 calling upon the borrower Mr. Pravin Ganesh Hedru and Mrs. Neha Pravin Hedru to repay the amount mentioned in the notice, being Rs. 48,46,860 (Rupees Forty Eight Lacs

